

Grants are released only after verification of proper utilisation of earlier grants. This verification is usually made through inspection by field staff and perusal of audited statements of accounts.

Judgment of Performance in Mock Parliament

4840. SHRI S. C. SAMANTA. Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state

(a) the procedure, if any, to ensure uniform markings by judges in the Mock Parliament performances, keeping in view the merit and efficiency of each performer, and

(b) whether there has been any grumblings from various school teachers, guardians, etc., regarding the faulty methods of judging the performances, if so, the steps being taken to remedy the same?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR)

(a) A committee of three judges consisting of a Member of Parliament or an ex-Member of Parliament, an officer of the Directorate of Education, Delhi Administration and an officer of the Department of Parliamentary Affairs, assess the performance of the Institutions and individual participating students. The assessments of overall performances of the schools are made keeping in view discipline and decorum, observance of Parliamentary procedures, selection of subjects for question and debates, quality of speeches delivered and general assessment as a whole. The criteria followed for assessment of these were laid down by a Sub-Committee consisting of one Deputy Secretary, Department of Parliamentary Affairs, one Deputy Director, and one Zonal Education Officer of the Directorate of Education and two Principals of the participating Higher Secondary Schools.

(b) No such complaint has been received in the Department.

Introduction of D.T.C. Buses from Delhi to Delhi Cantt. via Ridge Road

4841. SHRI S. M. BANERJEE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state.

(a) whether the private buses are plying from Delhi to Delhi Cantt. via Ridge Road and the DTC has not yet taken over this route, and

(b) the steps being taken by the Ministry to nationalise these routes and introduce DTC Buses?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA) (a) Yes, Sir.

(b) The erstwhile Delhi Transport Undertaking published a scheme in December, 1961 under Chapter IV A of the Motor Vehicles Act, 1939 for taking over of twelve routes in the Union Territory of Delhi operated by private operators including the one between Delhi Railway Station and Delhi Cantt. via Ridge Road. After hearing the objections received against the scheme, the Lt Governor, Delhi, in his judgment delivered on the 16th September, 1971, directed the DTU to prepare a fresh scheme, after taking note of the changed circumstances. Steps are being taken by the Delhi Transport Corporation to prepare a fresh scheme and publish it for objections, as required under the said Act

Steps taken to reduce Mini-bus Fare

4842 SHRI S. M. BANERJEE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Mini-Buses in Delhi are charging more fare than the DTC Buses; and

(b) if so, what steps are being taken to reduce the fare of mini-buses?